GOVERNMENT OF INDIA
MINISTRY OF NEW AND RENEWABLE ENERGY
RAJYA SABHA
UNSTARRED QUESTION NO. 1097
ANSWERED ON 26.07.2022

DEMAND FOR RENEWABLE ENERGY CERTIFICATES

1097. SMT. PHULO DEVI NETAM

Will the Minister of NEW AND RENEWABLE ENERGY be pleased to state:

(a) Whether it is a fact that despite a massive policy push for renewable energy, there is negligible participation of voluntary buyers for renewable energy certificates;
(b) If so, the details thereof;
(c) If not, the reasons therefor;
(d) whether it is a fact that almost all the demand for renewable energy certificates comes from obligated entities such as DISCOMS (60 per cent) and captive power plants or open access consumers (nearly 40 per cent), with negligible participation from voluntary buyers;
(e) Whether Government has taken any steps to improve participation of voluntary buyers; and
(f) If so, the details thereof?

ANSWER
THE MINISTER OF STATE OF NEW & RENEWABLE ENERGY AND CHEMICALS AND FERTILIZERS

(SHRI BHAGWANTH KHUBA)

(a) to (f) The Renewable Energy Certificates **(**REC) Mechanism was launched in 2010 to facilitate obligated entities to meet their Renewable Purchase Obligations and also to incentivise Renewable Energy generators.

The details of category-wise buyers of REC(s) since inception up to 30.06.2022 is as below:

Category of Buyer	**Total REC(s)* Purchased**	**% of total REC(s) Purchased**
DISCOM	3,75,81,714	53.92
Open Access/Captive Power Producers	3,18,18,478	45.65
Voluntary	31,342	0.04
Regulatory	2,62,101	0.38
Total	**6,96,93,635**	**100.00**

** One REC is equivalent to 1000 MWhr. These RECs are given to a RE generator who does not sell electricity from renewable energy sources to an obligated entity for generation of 1MWhr of electricity.*

The Central Electricity Regulatory Commission has issued new REC Regulations, 2022 on 09.05.2022 for development of market in power from renewable energy sources through RECs.

*****